



**The Andhra Pradesh Advocates Welfare Fund and The Andhra Pradesh
Advocates Clerks Welfare Fund Acts, (Amendment) Act, 1992**

Act 19 of 1992

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Bar Association, Bar Council, Cessation of Practice, Fund, Member of the Fund, Stamp, society, Recognised Clerk, Retirement, Welfare Fund committee, Vakalatnama

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THE ANDHRA PRADESH ADVOCATES WELFARE FUND
AND THE ANDHRA PRADESH ADVOCATES' CLERKS'
WELFARE FUND ACTS (AMENDMENT) ACT, 1992.

ACT No. 19 OF 1992.

[30th Sept. 1992.]

An Act further to amend the Andhra Pradesh Advocates' Welfare Fund Act, 1987 and the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third Year of the Republic of India, as follows:—

1. *Short title.*—This Act may be called the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks' Welfare Fund Acts (Amendment) Act, 1992.

2. *Amendment of Act 33 of 1987.*—In the Andhra Pradesh Advocates' Welfare Fund, Act, 1987,—

(1) after section 12, the following section shall be inserted, namely :—

12-A. *Combined stamp for Advocates' Welfare Fund and Advocate Clerks' Welfare Fund.*—Notwithstanding anything contained section 12, it shall be competent for the Government to print or caused to be printed a combined stamp superscribed in Telugu language as 'Nyaya Vadula Mariyu Vari gumsthala Samkshema Nidhi. for the Andhra Pradesh Advocates Welfare Fund and for the Andhra Pradesh Advocates Clerks Welfare Fund constituted under the Andhra Pradesh Advocates - Clerks, Welfare Fund Act, 1992 Act 13

Received the assent of the Governor on the 27th September, 1992. For statement of objects and Reasons Please See the *Andhra Pradesh Gazette*, Extraordinary dated the 3rd Sept. 1992. Part-IV-A at Page 4.

of 1992) of the value of rupees eight out of which a sum of rupees six shall be credited to the Andhra Pradesh Advocates, Welfare-Fund and rupees two shall be credited to the Andhra Pradesh Advocates 'Clerks' Welfare Fund and where such combined stamp is affixed on the vakalat the provisions of sub-section (2) of section 12 shall be deemed to have been complied with.

(2) In Section 15, after sub-section (11) the following sub-section shall be inserted namely :—

“(12) Where on receipt of a complaint or otherwise the Committee has reason to believe that any advocate secured admission as a member of the Fund by misrepresentation, fraud or under influence, it shall be competent for the Committee to remove the name of such Advocate from the membership of the Fund:

Provided that no order under this sub-section shall be passed unless the person likely to be adversely affected has had an opportunity of being heard” —

3. *Amendment of Act 13 of 1992.*— In the Andhra Pradesh Advocates Clerks, Welfare Fund Act, 1992,—

(1) after section 12, the following sections shall be inserted, namely :

“12-A. *Combined Stamp for Advocates' Welfare Fund and Advocates' Clerks' Welfare Fund.*—Notwithstanding anything contained in section 12, it shall be competent for the Government to print or caused to be printed a combined stamp superscribed in Telugu language as ‘Nyayavadula Mariyu Vari ‘gumasthala Samkshema Nidhi,, for the Andhra Pradesh Advocates' Clerks, Welfare Fund and for the Andhra Pradesh Advocates Welfare Fund constituted under the Andhra Pradesh Advocates, Welfare Fund Act, 1987 of the value of Act 33 of 1987 rupees eight out of which a sum of rupees two shall be credited to the Andhra Pradesh Advocates, Clerks, Welfare Fund and rupees six shall be credited to the Andhra Pradesh Advocates' Welfare Fund , and where such a combined stamp is affixed on the vakalat the provisions of sub-section (2) of section 12 shall be deemed to have been, complied with.”

(2) in section 15, after sub-section (9), the following sub-section shall be inserted, namely :

“(10) Where on receipt of a complaint or otherwise the Committee has reason to believe that any Advocates' Clerk secured admission as a member of the Fund by misrepresentation, fraud or undue influence, it shall be competent for the Committee to remove the name of such Advocates' Clerk from the membership of the Fund:

Provided that no order under this sub-section shall be passed unless the person likely to be adversely affected has had an opportunity of being heard .”

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 20th April, 2000 and the said assent is hereby first published on the 22nd April, 2000 in the Andhra Pradesh Gazette for General information:-

ACT NO. 5 OF 2000

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
ADVOCATES' WELFARE FUND ACT, 1987 AND
THE ANDHRA PRADESH ADVOCATES' CLERKS'
WELFARE FUND ACT, 1992.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of Republic of India, as follows:-

Short-
title.

1. This Act may be called the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks' Welfare Fund (Amendment) Act, 2000.

Amendment
of section
12.
Act 33/87.

2. In the Andhra Pradesh Advocates' Welfare Fund Act, 1987, in section 12, for sub-section(2), the following shall be substituted, namely:-

"(2) Every vakalat filed before any court, authority, tribunal or person, except a vakalat filed by any Law Officer appointed by the Government, shall be affixed with a stamp as specified in sub-section(1) and no such vakalat shall be valid or accepted without such stamp:

Provided that the Government may make a grant of such sum of money in every financial year as may be determined by it from time to time by way of compensation for the exemption from affixing the stamp on the vakalats filed by any Law Officer appointed by the Government:

Provided further that such grant shall be apportioned between the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks' Welfare Fund in the same manner as specified in section 12 A."

Substitu-
tion of
Schedule.
Act 33/87.

3. In the Andhra Pradesh Advocates' Welfare Fund Act, 1987, for the Schedule, the following shall be substituted, namely:-

"SCHEDULE
(see sections 9 and 16)

| Sl. No. | Years of Standing | Amount Payable |
|------------|-------------------|-------------------|
| (1) | (2) | (3) |
| 1. | 30 years standing | Rs. 60,000 |
| 2. | 29 years standing | Rs. 58,000 |
| 3. | 28 years standing | Rs. 56,000 |
| 4. | 27 years standing | Rs. 54,000 |
| 5. | 26 years standing | Rs. 52,000 |
| 6. | 25 years standing | Rs. 50,000 |
| 7. | 24 years standing | Rs. 48,000 |
| 8. | 23 years standing | Rs. 46,000 |
| 9. | 22 years standing | Rs. 44,000 |
| 10. | 21 years standing | Rs. 42,000 |
| 11. | 20 years standing | Rs. 40,000 |
| 12. | 19 years standing | Rs. 38,000 |
| 13. | 18 years standing | Rs. 36,000 |
| 14. | 17 years standing | Rs. 34,000 |
| 15. | 16 years standing | Rs. 32,000 |
| 16. | 15 years standing | Rs. 30,000 |
| 17. | 14 years standing | Rs. 28,000 |
| 18. | 13 years standing | Rs. 26,000 |
| 19. | 12 years standing | Rs. 24,000 |
| 20. | 11 years standing | Rs. 22,000 |
| 21. | 10 years standing | Rs. 20,000 |
| 22. | 9 years standing | Rs. 18,000 |
| 23. | 8 years standing | Rs. 16,000 |
| 24. | 7 years standing | Rs. 14,000 |
| 25. | 6 years standing | Rs. 12,000 |
| 26. | 5 years standing | Rs. 10,000 |

Amendment

of section 12.
Act 13/92.

4. In the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992, in section 12, for sub-section(2), the following shall be substituted, namely:-

Act 33/87.

"(2) Every vakalat filed before any court, authority, tribunal or person, except a vakalat filed by any Law Officer appointed by the Government, shall be affixed with a stamp as specified in sub-section(1) in addition to the stamp to be affixed under section 12 of the Andhra Pradesh Advocates' Welfare Fund Act, 1987 and no such vakalat shall be valid or accepted without such stamp:

Provided that the Government may make a grant of such sum of money in every financial year as may be determined by it from time to time by way of compensation for the exemption from affixing the stamp on the vakalats filed by any Law Officer appointed by the Government:

Provided further that such grant shall be apportioned between the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks' Welfare Fund in the same manner as specified in section 12A."

G. BEAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

Under sub-section (2) of section 12 of the Andhra Pradesh Advocates Welfare Fund Act, 1987 every vakalat filed before any Court, Authority, Tribunal or person shall be affixed with a Stamp of the value of Rs.12/- and no Vakalat shall be valid or accepted by the Court, Authority, Tribunal or person without such stamp. A similar provision exists in sub-section(2) of section 12 of the Andhra Pradesh Advocates Clerks' Welfare Fund Act, 1992.

The Bar Council of the State of Andhra Pradesh has represented that the Law Officers appointed by the State Government also have to affix such stamp on the Vakalats filed by them which is not being done causing loss to the Andhra Pradesh Advocates Welfare Fund and the Andhra Pradesh Advocates Clerks Welfare Fund. Hence, they have represented to provide for a lump sum grant by the Government to the said funds to compensate the loss caused by non-affixing of stamps on their Vakalats by the Law Officers appointed by the Government. They have also requested to make suitable amendments to the Acts and also requested for further amendment of the Schedule of the Andhra Pradesh Advocates Welfare Fund to enhance the retirement benefit from Rs.1000/- to Rs.2000/- per year of practice.

The Government after careful examination of the proposal have decided to amend the Andhra Pradesh Advocates Welfare Fund Act, 1987 and the Andhra Pradesh Advocates Clerks' Welfare Fund Act, 1992 suitably to exempt the Law Officers appointed by the Government from affixing stamps on the Vakalats filed by them and to provide for an annual grant by the State Government to the Funds in lieu of the same and also to amend the Schedule of A.P. Advocates Welfare Fund Act 33 of 1987 enhancing the retirement benefit for the Member Advocates from Rs.1000/- to Rs.2000/- per year of practice.

This bill seeks to give effect to the above decision.

P. CHANDRA SEKHAR,
Minister for Law & Courts.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 22nd April, 2001 and the said assent is hereby first published on the 25th April, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No. 21 OF 2001.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ADVOCATES' WELFARE FUND ACT, 1987 AND THE ANDHRA PRADESH ADVOCATES CLERKS' WELFARE FUND ACT, 1992.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks Welfare Fund (Amendment) Act, 2001. Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 29th February, 2000.

2. In the Andhra Pradesh Advocates' Welfare Fund Act, 1987 in section 12,- Amendment of section 12 Act 33 of 1987.

(1) In sub-section (1), for the word, "Government", the words, "Commissioner and Inspector General of Registration and Stamps, Andhra Pradesh, Hyderabad" shall be substituted.

(2) In sub-section (4) for the words, "The custody of the stamps printed under this section shall be with the Government", the words, "The work relating to the printing, custody and distribution of the 'Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi Stamps' shall be with the Commissioner and Inspector General of Registration and Stamps, Andhra Pradesh, Hyderabad", shall be substituted.

Amendment of
section 12.
Act 13 of 1992.

3. In the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992, in section 12,-

(1) In sub-section (1) for the word, "Government", the words, "Commissioner and Inspector General of Registration and Stamps, Andhra Pradesh, Hyderabad", shall be substituted.

(2) In sub-section (4), for the words, "The custody of the stamps printed under this section shall be with the Government", the words, "The work relating to the printing, custody and distribution of the 'Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi Stamps' shall be with the Commissioner and Inspector General of Registration and Stamps Andhra Pradesh, Hyderabad", shall be substituted.

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs &
Justice, (F.A.C.),
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to sub-section (1) of section 12 of the Andhra Pradesh Advocates' Welfare Fund Act, 1987, there shall be printed or cause to be printed by the Government in such form and in such manner as may be prescribed by rules, stamps and under sub-section (4) of section 12 of the said Act, the custody of the stamps printed, shall be with the Government and the supply and sale of stamps shall be effected in such manner as may be prescribed.

According to sub-section (1) of section 12 of the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992, there shall be printed or cause to be printed by the Government in such form and in such manner as may be prescribed by rules, stamps and under sub-section (4) of section 12 of the said Act, the custody of the stamps printed shall be with the Government and supply and sale of stamps shall be effected in such manner as may be prescribed.

While conducting audit in the law Department, the audit party of Accountant General's Office raised an objection with regard to supply of stamps by referring to rules 6 and 7 of the Andhra Pradesh Advocates' Welfare Fund Rules, 1989 stating that the printing and distribution of the Andhra Pradesh Advocates' and their Clerks' Welfare Fund Stamps shall be done by the Director of Printing, Andhra Pradesh, Hyderabad and all indents for supply of the stamps shall be made to him. However, it was observed that

the Law Department was receiving the stocks of the stamps and distributing the stamps and this was contrary to the above provisions in rules 6 and 7 of the said rules. Further, the said audit party has pointed out that no specific arrangements for security of stamps which sometimes run into lakhs of rupees of worth will be available in the Law Department and also no security has been arranged under Article 276 of A.P.F.C. Vol.I from the persons incharge of the stamps.

In the light of the above observations raised by the audit party of Accountant Generals' Office, after obtaining the orders in circulation, Government have issued orders in G.O.Ms.No. 40, Law dt. 29-2-2000 in which Government have decided to entrust the work relating to the printing, distribution of "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi Stmps" to the Commissioner and Inspector General of Registration and Stamps, Andhra Pradesh, Hyderabad in public interest with immediate effect pending amendments by undertaking Legislation to the relevant Acts by the concerned.

The Government after careful examination have decided to amend sub-sections (1) and (4) of section 12 of the Andhra Pradesh Advocates Welfare Act, 1987 and sub-sections(1) and (4) of section 12 of Andhra Pradesh Clerks' Welfare Fund Act, 1992 entrusting the work relating to printing, custody and distribution of the Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi Stamps, to the Commissioner and Inspector General of Registration and Stamps Andhra Pradesh Hyderabad.

This Bill seeks to give effect to the above decision.

P. CHANDRA SEKHAH,
Minister for Law & Courts.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 7th April, 2003 and the said assent is hereby first published on the 9th April, 2003 in the Andhra Pradesh Gazette for general information.

ACT No. 4, OF 2003

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ADVOCATES' WELFARE FUND ACT, 1987 AND THE ANDHRA PRADESH ADVOCATES' CLERKS' WELFARE FUND ACT, 1992.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-fourth Year of the Republic of India, as follows:-

Short
title,
extent
and
commence-
ment.

1.(1) This Act may be called the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates 'Clerks' Welfare Fund (Admendment) Act, 2003.

(2) it extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the Government may, by notification, appoint.

Amendment
of Act
33 of 1987.

2. In the Andhra Pradesh Advocates' Welfare Fund Act, 1987, (hereinafter referred to as the principal Act,-

(1) in section 2 of the principal Act, in clause (e), for the words "and unmarried minor children or such of them as exist,", the words "and children or legal heirs,", shall be substituted;

(2) in section 9 of the principal Act, in sub-section (2), in clause (c), for the words "legal representative", the word "dependent", shall be substituted,

(3) in section 12 of the principal Act, in sub-section (1), for the words "the Andhra Pradesh Advocates' Welfare Fund, each of the value of six rupees.", the words "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi, each of the value of twenty rupees.", shall be substituted;

(4) in section 12-A of the principal Act, for the words "the value of rupees twelve out of which a sum of rupees nine shall be credited to the Andhra Pradesh Advocates' Welfare Fund and rupees three", the words "the value of rupees twenty out of which a sum of rupees

fifteen shall be credited to the Andhra Pradesh Advocates' Welfare Fund and rupees five", shall be substituted;

(5) in section 15 of the principal Act,-

(i) sub-section (3) shall be omitted;

(ii) in sub-section (4), for the words "the admission fee", the words "the amount", shall be substituted;

(iii) in sub-section (5), for clause (a), the following clause shall be substituted, namely:-

"(a) Where an Advocate intends to become the Member of the Fund shall pay an amount of rupees one hundred towards admission fee along with an amount of rupees one thousand towards the subscription for life-membership and on such payment the membership of the Advocate concerned shall subject to the provisions of sub-section (12) be a life member.";

(iv) in sub-section (8), for the word "dependants", the word "nominees", shall be substituted;

(6) in section 16 of the principal Act, in sub-section (2), the "Explanation", shall be omitted;

(7) in section 17 of the principal Act,-

(i) in sub-section (1), for the words "or legal heirs", the words "or dependants", shall be substituted;

(ii) in sub-section (2), for the words "or legal heirs", the words "or dependants", shall be substituted.

Amendment of Act 13 of 1992. 3. In the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992, (hereinafter referred to as the principal Act),

(1) in section-2 of the principal Act, in clause (f), for the words "and unmarried minor children or such of them as exist,", the words "or children or legal heirs," shall be substituted;

(2) in section 4 of the principal Act,-

(i) in sub-section (3), for clause (f) the following clause shall be substituted, namely:-

"(f) three members from three regions of the State to be nominated from among the admitted members by such authority and in such manner as may be prescribed;"

(ii) in sub-section (4), for the words "three years", the words "two years", shall be substituted;

(3) in section 6 of the principal Act, in sub-section (1), for the words "three months", the words "one month", shall be substituted;

(4) in section 9 of the principal Act, in sub-section (2), in clause (c), for the words "legal representatives", the word "Dependents", shall be substituted.

(5) in section 11 of the principal Act, in clause (d) for the word "Treasurer,", the word "Chairman;" shall be substituted;

(6) in section 12 of the principal Act,-

(i) in sub-section (1), for the words "the Andhra Pradesh Advocates Clerks Welfare Fund, each of the value of two rupees.", the words "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi, each of the value of twenty rupees.", shall be substituted;

(ii) for sub-section (2), the following shall be substituted, namely:-

"(2) Every vakalat filed before any Court, authority, tribunal or person, except a vakalat filed by any Law Officer appointed by the Government shall be affixed with a stamp as specified in sub-section (1) and no such Vakalat shall be valid or accepted without such stamp:

Provided that the Government may make a grant of such sum of money in every financial year as may be determined by it from time to time by way of compensation for the exemption from affixing the stamp on the vakalats filed by any Law Officer appointed by the Government;

Provided further that such grant shall be apportioned between the Andhra Pradesh Advocates' Welfare Fund and the Andhra Pradesh Advocates' Clerks' Welfare Fund in the same manner as specified in section 12-A.";

(7) in section 12-A of the principal Act, for the words "the value of rupees twelve out of which a sum of rupees

three shall be credited to the Andhra Pradesh Advocates Clerks Welfare Fund and rupees nine", the words "the value of rupees twenty out of which a sum of rupees five shall be credited to the Andhra Pradesh Advocates' Clerks' Welfare Fund and rupees fifteen", shall be substituted;

(8) in section 15. of the principal Act,-

(i) for sub-section (1), the following shall be substituted, namely:-

"(1) Every recognised clerk of the Advocate in the State below the age of 65 years and being a member of any Advocates' Clerks' Association recognised by the Committee may apply to the Committee for admission as a member of the fund, in such form as may be prescribed.";

(ii) sub-section (3), shall be omitted;

(iii) in sub-section (4), for the words "the admission fee", the words "the amount" shall be substituted;

(iv) for sub-section (5), the following shall be substituted, namely:-

"(5) Every recognised clerk of the Advocate in the State shall pay to the fund an admission fee of rupees fifty along with an amount of rupees five hundred towards subscription for life membership.";

(v) in sub-section (6), for the word "dependents" the word "nominees", shall be substituted;

(9) after section 15 of the principal Act, the following section shall be inserted namely:-

| | |
|--|---|
| "Retired person is not eligible for membership." | 15-A. A person retired from any service and drawing pension shall not be admitted to the Membership of the Fund." |
|--|---|

(10) in section 15 of the principal Act,-

(i) in sub-section (2), "Explanation" shall be omitted,

(ii) sub-section (5), shall be omitted;

(11) after section 17 of the principal Act, the following new section shall be inserted, namely:-

| | |
|---|---|
| "Restriction on alienation, attachment etc; of interest of member in Fund." | 17-A. (1) The interest of any member in the fund, or the right of a member or his or her nominee or dependents to receive any amount from funds, shall not be assigned, alienated or charged and shall not be liable to attachment under any decree or order of any Court, Tribunal, Financial Institutions or other authority. |
|---|---|

(2) No creditor shall be entitled to proceed against the fund or the interest therein of any member or his or her nominee or dependents.";

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

STATEMENT OF OBJECTS AND REASONS

In order to overcome the practical difficulty in implementation of the provisions of the Andhra Pradesh Advocates, Welfare Fund Act, 1987 and the Andhra Pradesh Advocates' Clerks' Welfare Fund Act, 1992 the Andhra Pradesh Advocates Welfare Committee and the Andhra Pradesh Advocates' Clerks' Welfare Committee has requested to amend the respective Acts suitably.

The Salient Features of the Bill are as follows :-

(1) The definition of 'dependent' in the both the Acts are confined to wife, husband, father, mother and children or legal heirs.

(2) In section 9(2) (c) of both the Acts for the words "legal representative" has been substituted by word "dependent" as a consequential amendment.

(3) The combined stamp for Advocates' Welfare Fund and the Advocates' clerks' welfare fund has been enhanced from Rs. 12/- to Rs. 20/-, out of which a sum of Rs. 15/- shall be credited to the Andhra Pradesh Advocates' Welfare Fund and Rs. 5/- shall be credited to the Andhra Pradesh Advocates' Clerks' Welfare fund by suitably amending the respective provisions of both the Acts.

(4) If the Advocates intends to become the member of the Fund, he shall Pay an amount of Rs. 100/- (Rupees one hundred only) towards admission along with an amount of Rs. 1000/- (Rupees one thousand only) towards the subscription of life membership.

(5) The consequential amendments to sections 15(3), 15(4), 15(8), 16 and 17 have been made.

(6) In the Clerks' Welfare Committee, three members from the three regions in the State are nominated from the recognised clerks.

(7) The aforesaid nominated members will hold office for two years instead of three years.

(8) The nominated members can resign their office by giving one month notice instead of three months.

(9) The Bank Account of the A.P. Advocates' Clerks' Welfare Fund Committee shall be operated jointly with the Chairman instad of Treasurer.

(10) The stamp value has been enhanced from Rs. 12/- to Rs. 20/- as a consequential amendment by suitably amending section 12(1) of the Act.

(11) The Government may make grants for such sum of money in every financial year by way of compensation in respect of the vakalats filed by the Law Officers appointed by the Government and such grants are apportioned between them.

(12) Every recognised clerk of the Advocate below the age of 65 years recognized by the committee shall apply to the committee for admission and he shall pay admission fee of Rs. 50/- along with an amount of Rs. 500/- towards subscription of life membership.

(13) Retired person from service are not entitled for the membership.

(14) Similar to Advocates, the interests of the clerks or their nominees for dependent are protected from attachment and creditors are restricted to proceed against the Fund or interest therein of any member or his or her nominee or dependents.

This Bill seeks to give effect to the above decisions.

P. CHANDRASEKHAR,
Minister for Law and Courts.